

# THE HIGH COURT OF MEGHALAYA SHILLONG

## NOTIFICATION

Dated, Shillong, the 2<sup>nd</sup> March, 2021

No.HCM.II/430/Pt./2013/Estt/671

In exercise of powers conferred under Rule 7 (C) (15) of the Rules of High Court of Meghalaya, 2013, the High Court of Meghalaya, in terms of the resolution adopted in the Full Court meeting held on 2<sup>nd</sup> March, 2021, is pleased to amend the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017, as under:-

Insertion of a paragraph after clause (i) of sub-Rule (2) under Rule 3 of the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017

The following paragraph shall be inserted after clause (i) of sub-Rule (2) under Rule 3 of the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017:

*"Provided, a sitting Advocate General of the State of Meghalaya, shall not be considered ineligible merely because he/she has not put in a minimum of 10 (ten) years of practice as an Advocate in the High Court of Meghalaya or (in the erstwhile Shillong Bench of the Gauhati High Court) or in the Court subordinate to the High Court of Meghalaya, in the event, he/she otherwise fulfils all eligible criteria as specified in **Ms. Indira Jaising's** case read alongwith these Rules."*

Insertion of a paragraph after clause (ii) of sub-Rule (2) under Rule 3 of the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017

The following paragraph shall be inserted after clause (ii) of sub-Rule (2) under Rule 3 of the High Court of Meghalaya (Designation of Senior Advocate) Rules, 2017:

*"Provided, if the Advocate seeking to be designated as a Senior Advocate is practicing primarily in any Court subordinate to the High Court of Meghalaya, the requirement as specified in this sub-clause may be relaxed".*


By order;

REGISTRAR (JUDICIAL SERVICE)



Copy to:

1. The Registrar-cum- Principal Private Secretary to the Hon'ble, the Chief Justice, High Court of Meghalaya, Shillong.
2. The P.S to Hon'ble Mr. Justice R.V.More, Judge, High Court of Meghalaya, Shillong.
3. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya, Shillong.
4. The P.S to Hon'ble Mr. Justice, W. Diengdoh, Judge, High Court of Meghalaya, Shillong.
5. The Secretary General, Supreme Court of India, New Delhi.
6. The President/Secretary, Bar Council of India, New Delhi.
7. The P.A. to Registrar General, High Court of Meghalaya, Shillong.
8. The P.S. to the Advocate General of Meghalaya, Shillong.
9. The Additional Advocate General of Meghalaya, Shillong.
10. The Registrar (Admn.), High Court of Meghalaya, Shillong.
11. The Joint Registrar-cum-OSD to the Hon'ble the Chief Justice, High Court of Meghalaya, Shillong.
12. Shri.K.S.Kynjing, Senior Advocate, High Court of Meghalaya, Shillong.
13. The President/ Secretary, Meghalaya High Court Bar Association, Shillong.
14. The President/ Secretary, Shillong/Jowai/Nongpoh/Nongstoin/Tura/Williamnagar/Ampati/Khliehriat/Resubelpara/Baghmara/Mawkyrwat Bar Association.
15. The Chief Librarian, High Court of Meghalaya, Shillong.
16. The Systems Analyst, High Court of Meghalaya, Shillong for uploading the same on the official website.
17. The Director, Printing and Stationery, Meghalaya Government with a request to publish this notification in the next issue of the Gazette.
18. Office file.



**REGISTRAR (JUDICIAL SERVICE)**